

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3789
ANSWERED ON:17.12.2012
INCENTIVES FOR INTER-CASTE MARRIAGE
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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether incentives are provided for promotion of inter-caste marriages;
- (b) if so, the details thereof alongwith the funds provided to various States in this regard during the last three years and the current year; and
- (e) the steps taken/efforts made to encourage inter-caste marriages in the country?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(PORIKA BALRAM NAIK)

(a) to (c) Central assistance is provided to the State Governments/Union Territory Administrations, under this Ministry's Centrally Sponsored Scheme of implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. The Central assistance, inter-alia, includes, a component of incentive for inter-caste marriages, in which one spouse belongs to a Scheduled Caste. The amount of Central assistance released to States/Union Territories, under the aforesaid Scheme, which, inter-alia includes provision for incentive for inter-caste marriages, during 2009-10, 2010-2011, 2011-12 and 2012-13 (upto 12.12.2012), is mentioned, as under:-

Year Central assistance released (Rs. in crore)

2009-10	68.6
2010-11	69.8
2011-12	72.0
2012-13	55.35 (as on 12.12.2012)

The incentive amount is decided by the concerned State Government/Union Territory Administration, and is generally between Rs. 10,000/- to Rs. 100,000/-.